

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

CHEENAI, (SZ)

O.A No: 156 of 2016

Human Rights Consumer
Cell Protection Trust,
Rep.by Thakur Rajkumar Singh
And 3 others.

....Applicants

-VS-

The State of Telangana.
Rep. by its Chief Secretary
Secretariat, Hyderabad,
Telangana State and others.

....Respondents

**ACTION TAKEN REPORT FILED BY THE SPECIAL CHIEF SECRETARY
TO GORVENMENT, IRRIGATION & CAD DEPARTMENT.**

There are 14 water bodies covered under NGT case No. 156/2016. As per the orders dated 27-5-2021 of the Hon'ble NGT, Chennai the action taken report as follows:

A. PRESENT STATUS OF ACTION TAKEN BY IRRIGATION & CAD DEPARTMENT.

1. Fixation of FTL and Buffer Zones status of fourteen water bodies of Ameenpur Village.

FTL survey of all the 14 water bodies in Ameenpur Village is completed and fixed the FTL points.

2. Fixation of Buffer Zone to declare that as Non-Development zone:

The FTL boundary and corresponding buffer zone boundary is fixed for all the water bodies and clearly marked with geo coordinates in the FTL maps as per the conditions stipulated under G.O.Ms.No 168 of MA&UD Department, Dated: 07-04-2012 and accordingly cadastral maps of all the water bodies are prepared and submitted to HMDA.

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Telangana Secretariat,
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9
12

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3. Inventorization of water bodies.

All the fourteen (14) water bodies in Ameenpur village have been inventorized. Further it is submitted that the human made water bodies/tanks does not come under wet lands as per part II section 3 (1) of wetlands (Conservation and Management) rules 2017.

4. Identification of encroachments of the water bodies

Joint Inspection conducted for fixing the FTL and buffer zone boundaries along with Revenue and Municipal authorities. The identification of encroachments and enumeration of structures falling under FTL and Buffer zone of 14 water bodies are completed.

The teams have been formed to enumerate the encroachments in the Water Bodies of Ameenpur Mandal and the teams have enumerated the encroachments in the Water Bodies as under.

1)	Pedda Cheruvu	--	200
2)	Shetti Kunta	--	180
3)	Upparivani Kunta	--	137
4)	Koneru Kunta	--	40
5)	Sambi Cheruvu	--	26
6)	Kotha Cheruvu	--	20
7)	Shambuni Kunta	--	149
8)	Bandamkommu Cheruvu	--	23
9)	Pochamma Cheruvu	--	24
10)	Usikebavi Kunta	--	14
11)	Uba Kunta	---	68
Total			881

- a. There are no encroachments in remaining (3) water bodies
1. Kummari Kunta 2. Kunta Shikam and 3. Gandhi Kunta.
- b. (835) notices have been prepared. The notices have been served to (780) encroachers under WALTA Act, 2002, calling explanation as to why their residential houses / constructions should not be dismantled / removed from the FTL / Buffer Zone areas of the Lakes / Tanks within (15) dates from the date of receipt of the notice.

10
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- c. Out of the (881) encroachments notices could not be served to the (35) Indiramma Houses, (11) Religious structures and (55) Open Plots and Basement whose owners could not identified.
- d. (259) replies received from the encroachers, they have stated that they are residing in those houses for the past (20) years, duly obtaining necessary permissions from the then Gram Panchayat, Ameenpur Municipality and HMDA and they have also been facilitated with basic amenities like roads, water supply and electricity by the concerned authorities.
- e. The details of water bodies for which preliminary and final notifications have been published by the HMDA, Hyderabad.

5. Protection works to safeguard water bodies:

- i) The Lake Protection Committee Meeting was conducted and formed vigilant teams comprising of members from **Revenue, Irrigation, Municipality, HMDA and Police Departments** to safeguard and to protect the water bodies. Tahsildars appointed 'Point Person' for each water body under their jurisdiction who will have a constant watch over the water body to prevent encroachments in the water body area. Further sign boards are erected at every water body mentioning the name and phone number of the "Point Person" so that any person can inform the "Point Person" regarding encroachment. Further, the Girdawar of the Mandal concerned is made the Supervisory Officer for the Point Persons appointed.
- ii) Repairs and Restoration works of 10 water bodies of Ameenpur Village has been taken up under Prestigious Mission Kakatiya program such as bund strengthening, Repairs to weir and sluice etc with a sanction amount of Rs.496.00 Lakhs.


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B. THE ACTION PLAN OF IRRIGATION & CAD DEPARTMENT.

S.No	Department	Action Plan	Timeline
1	I & CAD	<p><u>Protection of water bodies:</u></p> <p>To protect the water bodies from further encroachments it is proposed to erect boundary pillars all along the FTL boundaries of the water bodies. The administrative sanction for the work of erection of boundary pillars is accorded vide G.O. Rt. No.226 I & CAD (MI) Dept Dt: 18.06.2021 for Rs.64.40 Lakhs and the tendering process of the same is under progress.</p>	November, 2021
2		<p><u>Maintenance of inlets and outlets:</u></p> <p>For the maintenance of inlets and outlets, the detailed survey of the catchment area, identification of inlets and outlets of water bodies will be taken up by engaging specialists in survey work. Based on the recommendations of the survey report, the restoration works of inlets and outlet channels and removal of obstructions to water flow will be taken up.</p>	February, 2022

DATED: HYDERABAD

PLACE: 25-06-2021

IRRIGATION & CAD DEPARTMENT.


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